

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.109
IB-1362/PB/2018
IA/1434/2024

IN THE MATTER OF:
ICICI Bank Ltd.

...PETITIONER

Vs.

M/s. Jyoti Buildtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv Chandrashekhar A Chakalabbi
and Adv Aishwarya N Hiremath.
For the RP :Adv. Vinod Chaurasia.
For the Respondent/Corporate Debtor :

ORDER

IA/1434/2024

This is an application filed by the Resolution Professional under Section 60(5) of the IBC, seeking certain directions to the Respondents.

Heard the Ld. Counsel for the Resolution Professional. Issue notice to the Respondents as well as Indian Overseas Bank, Malhotra Building, branch Delhi, for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **10.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)